

(14)

F. No. 13-58/ CESTAT/CPIO-ND/VPP/2018
Customs, Excise and Service Tax Appellate Tribunal
West Block No. 2, R.K. Puram, New Delhi-110 066

CPIO ID No. 13-58/2018

Subject: Information sought under RTI Act, 2005.

Sir/Madam,

Please refer to your RTI application which is received in this office on 24.08.2018 and registered as CPIO ID No. 13-58/2018(CESTAT), on the subject this is to inform that the RTI application is in question-answer form and an advisory is sought here, which is against the rule of the RTI Act and as well as DOP & T OM No. 1/18/2011-IR, Government of India, Ministry of Personnel, Public Grievance & Pension, Department of Personnel & Training North Block, New Delhi, Dated 16th September, 2011.

Therefore, this is not maintainable and hereby your RTI application is disposed off accordingly.

Mee
CPIO 18.9.1

CESTAT New Delhi
Date: 18.09.2018

To

1. Sh. P. J. Joheph
CESTAT, WZB, Jai Centre,
34 P.D. Mello Road, Masjid Bunder (E),
Mumbai-400009

AL

18 SEP 2018
Ah

Application under Section 6 of the Right to Information Act, 2005

Recd
24/08/18

ID - 13-58/2018 (CESTAT)

Ref No. RTI/01/2018

Dated: 14.08.2018


To

The CPIO

Customs, Excise & Service Tax Appellate Tribunal,
West Block No. 2, R.K. Puram
New Delhi - 110001

1	Name of the Applicant	P.J. Joseph, Sr. PS
2.	Address	Customs, Excise & Service Tax Appellate Tribunal, WZB, Jai Centre, 34 P. D'Mello Road, Masjid Bunder (E), Mumbai - 400 009.
	Phone No.	09869423744
	Fax No.	022-23754910
3	Whether a citizen of India	Yes
4.	Particulars of Information	
	Details of information required	<p>Initially I was on deputation to CESTAT, Mumbai w.e.f 01/11/2002 as Sr. Private Secretary in the pay scale of Rs.7500-250-12000/- (Pay scale revised to Grade pay of Rs.4800/- in PB-2 as per 6th CPC) and later on absorbed on 09/02/2004.</p> <p>a) Whether I am entitled to grade pay of Rs.5400/- on completion of 4 years from the date of joining (i.e. from 01/11/2002) or from the date of absorption (i.e. from 09/02/2004) (Copy of Ministry of Finance letter F.No.27/31/2008-Ad.IC dated 1st January 2009 is enclosed).</p> <p>b) Since NFSG is treated as one financial upgradation under MACPS in terms of para 8.1 of Annexure-I of the Scheme, whether MACP's rule is applicable to grant of Non-Functional Selection Grade (NFSG) or not? If not, which rule is applicable to NFSG, as both are pertaining to financial up-gradations.</p> <p>c) Whether deputation period is counted in respect of "regular service" for NFSG (on completion of 4 years from the</p>

		in respect of "regular service" is applicable to me or not, as initially I was on deputation. (2)
5.	I state that the information sought is covered under RTI Act and does not fall within the exemptions contained in sections 8 or 9 or any other provisions of the Right to Information Act, 2005 and to the best of my knowledge it pertains to your office.	
6.	A Postal Order No. for Rs.10 towards payment of fee is enclosed herewith .	
7.	As per Section 7 of the RTI Act, 2005 information is to be provided within 30 days of the application.	


Signature of the Applicant

Place: Mumbai
Encl.: As abcve

F.No.27/31/2008-Ad.IC
Government of India
Ministry of Finance
Department of Revenue
Ad.IC

New Delhi, the 1st Jan., 2009

To

Registrar,
CESTAT,
New Delhi

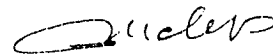
Sub:- Clarification on CCS(Revised Pay) Rules, 2008-reg

Sir,

This has reference to your letter F.No:1/6th CPC/CESTAT/008-Admn dated 18.9.2008 addressed to Department of Expenditure with a copy to this Department regarding revised pay scale for Senior Private Secretary.

2. It is hereby clarified that Senior Private Secretary in CESTAT who has already completed 4 years of service in the pre revised pay scale will be eligible for, the grade pay of Rs. 5400/- in PB II w.e.f. 1.1.2006 and those Senior Private Secretaries who will complete 4 years of service after 1.1.2006 will be eligible for revised grade pay from the date whenever they complete 4 years of service

Yours faithfully



(Victor James)
Under Secretary to the Govt. of India